GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 2731 (TO BE ANSWERED ON THE 18th August 2025)

COGNIZANCE OF AI-171 BOEING 787 CRASH

2731. SHRI MILIND MURLI DEORA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has taken cognizance of the recent Air India AI-171 Boeing 787 crash near Ahmedabad that resulted in the loss of 241 lives;
- (b) whether all Air India Boeing 787 aircraft have been thoroughly re-inspected following the incident and declared safe by the Directorate General of Civil Aviation:
- (c) whether Government proposes to make any changes to the current safety protocols or conduct independent audits of dreamliner aircraft operations postcrash; and
- (d) the timeline for the Aircraft Accident Investigation Bureau to complete its inquiry and publish findings, and whether interim safety recommendations have been issued

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d): An investigation has been ordered by the Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12.07.2025 and is available on their website www.aaib.gov.in.The report is based on the factual information available at the time and does not include any conclusions.

The investigation is ongoing and will examine all the aspects to determine the probable cause(s)/ contributory factor(s) leading to the accident.

Post-accident of Air India flight AI-171 Boeing 787 aircraft on 12.06.2025, Directorate General of Civil Aviation (DGCA) has ordered to conduct the checks/inspections of all 33 787-Dreamliner aircraft of Air India.

Out of total 33 aircraft, 31 operational aircraft have been inspected wherein minor findings were observed in 8 aircraft. These aircraft have been released for operation post rectification. The remaining 2 aircraft are under scheduled maintenance.

DGCA has established comprehensive Civil Aviation Regulations (CARs) to ensure the safe operation and maintenance of aircraft. These regulations are continuously updated and aligned with international standards, including those of International Civil Aviation Organisation (ICAO) and European Union Aviation Safety Agency (EASA). DGCA amends its regulations from time to time in accordance with ICAO standards.

DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.
